

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No.130  
COMP.APPL/ 195(CH)2022  
COMP.APPL/ 194(CH)2022  
And  
CP No. 72/Chd/Hry/2022

**IN THE MATTER OF:**

**Babli**

...

**Petitioner**

**Versus**

**Hlved Industries Private Limited**

...

**Respondent**

**Under Section: 271-273, CA 2013**

**Order delivered on 10.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 17.05.2024.

Sd/-

**Court Officer**